

DANI Civil Service

8175. **SHRI PIUS TIRKEY**: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the criteria of transfer and promotion of DANI Civil Service Officers in Delhi Administration.

(b) the age limit for promotion of State Civil Service Officers to IAS Cadre;

(c) number of officers who have been exempted from transfer from one department to another, but promoted to IAS, and

(d) if so, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (**SHRI DHANIK LAL MANDAL**): (a) and (b). Officers of the Delhi and Andaman and Nicobar Islands Civil Services are posted to various posts under the Delhi Administration having regard to their suitability and needs of the various Departments of the Administration. The conditions governing their eligibility for promotion to the Selection Grade of the DANI Civil Service are laid down in the Delhi and Andaman and Nicobar Islands Civil Service Rules 1971, and the conditions governing eligibility of promotion of officers of State Civil Service to the Indian Administrative Service including the age limit are laid down in the IAS (Appointment by Promotion) Regulation, 1955. Ordinarily those who have attained, the age of 52 years on 1st January of the year in which the Selection Committee meets are not considered.

(c) No officer of the DANI Civil Service has been exempted from transfer from one department of the Delhi Administration to another.

(d) Does not arise.

Anomaly in the recruitment rules in J.C.B.

8176. **SHRI MAHI LAL**;
SHRI CHATURBHUI;
SHRI UGRASEN:

Will the Minister of DEFENCE be pleased to state:

(a) whether the President of A.F.H.Q. Union alongwith a deputation of JCB employees met the authorities concerned on 28th March, 1978 to discuss the anomaly prevailing in the Recruitment Rules in respect of various categories/posts in JCB and had submitted modifications thereto;

(b) if so, the details of the proposed modifications and the reaction of the Government to each of the points raised therein; and

(c) whether Government propose to adopt these modified rules submitted by the President of the Union and by what time?

THE MINISTER OF DEFENCE (**SHRI JAGJIVAN RAM**): (a) Yes, Sir.

(b) and (c). Modification of the Recruitment Rules pertaining to various posts in the JCB, is under examination. The suggestion made by the Staff Side will be kept in view while finalising the Recruitment Rules. The objective is to provide adequate promotional avenues to the employees without affecting the technical requirements of the Organisation.

While efforts are being made to finalise the Recruitment Rules as early as possible, in consultation with the concerned authorities, it is not possible to indicate any time-limit

Advertisements of U.P.S.C. given by D.A.V.P.

8177. **SHRI GEORGE MATHEW**: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) which are the dailies and weeklies that are given UPSC advertisements in India by the DAVP as on 31st March, 1978 and their 1978 circulation;

(b) the names of the dailies and weeklies published from Kerala with their name of place of publication and

to which DAVP had given UPSC advertisements from 1st January, 1975; and

(c) the names of the dailies and weeklies published from Kerala which were given UPSC advertisements after 1st January, 1975 and also the names of the dailies and weeklies published from Kerala whose advertisements were terminated between 2nd January, 1975 and 31st March, 1978 and their 1976 circulation and the dates of termination and awarding of UPSC advertisements during this period?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) statement I is laid on the Table of the House. [Placed in Library. See No. LT-2193/78]

(b) and (c). The required information in respect of dailies published from Kerala is given in Statements II & III are laid on the Table of the House. [Placed in Library. See No. LT-2193/78]. No weekly published from Kerala was used for UPSC advertisements.

Registration and Supply of Tata Mercedes Trucks

8178 SHRI JAGDISH PRASAD MATHUR: Will the Minister of INDUSTRY be pleased to state:

(a) the number of the Tata Mercedes trucks booked with various dealers in Rajasthan during 1977-78 and the number of trucks actually supplied against this booking;

(b) whether the quota allocated to Rajasthan is adequate and if not, whether Government propose to increase the quota according to the demand; and

(c) whether there is still black in the sale of these trucks as a result of which actual users are not getting these trucks on fair prices?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) Orders for 1368 Tata vehicles were booked with the various dealers in Rajasthan during 1977-78. 505 Vehicles were released against these bookings.

(b) and (c). There is no control on the sale and distribution of commercial vehicles and hence no quotas are fixed. There has been a shortfall in the manufacture of Tata vehicles mainly because of power constraints. Specific complaints of "black sales" have not been received. However, the manufacturers are operating procedures to ensure availability of vehicles for civilian customers on a first-come-first-served basis and giving due weightage to requirements of state transport undertakings and Government Departments.

Plot to Nab Babuji for Murder

8179. CHOWDHRY BALBIR SINGH: Will the Minister of HOME AFFAIRS be pleased to state if his Ministry's Investigating Agency has made positive enquiries pertaining to certain serious allegations made by the Weekly "Current" in its issue dated September 10, 1977 under the Heading "Indira Plot to Nab Babuji for Murder"?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): Presumably the newspaper report refers to investigations in case FIR No. 356 u/s 25/24/59 Indian Arms Act read with sections 36/43 of the D.I.R. and 120-B IPC registered at Police Station Vinay Nagar, New Delhi. The case is still under investigation.

Enhancement in rate of Reservist Pension

8180. SHRI AMAR ROY PRADHAN: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that Government have passed orders for en-